

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
COURT-V
(Division Bench)

Item No.-507
IB-551/ND/2023

IN THE MATTER OF:

V-Con Intelligent Security Private Limited

.....Applicant

Vs.

Mobonair Wireless Private Limited

.....Respondent

SECTION

U/s 9 of IBC

Order delivered on 05.07.2024

CORAM:

**SHRI MAHENDRA KHANDELWAL,
HON'BLE MEMBER (JUDICIAL)**

**Dr. SANJEEV RANJAN,
HON'BLE MEMBER (TECHNICAL)**

HYBRID HEARING (PHYSICAL & VC)

PRESENT:

For the Applicant : Mr. Yashvardhan, Ms. Kritika Nagpal, Mr. Gyanendra Shukla, Advs.

For the Respondent : Mr. Dhananjaya Sud, Adv.

ORDER

Ld. Counsel on behalf of the Operational Creditor is present. Proxy counsel on behalf of the Corporate Debtor is present and submitted that the reply has been filed and the same is available on the e-portal of the Tribunal. Proxy counsel also submitted that the main counsel is not available today and therefore sought adjournment. Operational Creditor may file their rejoinder within a period of one week. In view of this, list the matter on **22.08.2024**.

Sd/-
(Dr. SANJEEV RANJAN)
MEMBER (T)

Sd/-
(MAHENDRA KHANDELWAL)
MEMBER (J)